

IN THE HIGH COURT OF JHARKHAND, RANCHI

W.P.(Cr.) No. 494 of 2017

Punit Kumar Sharma Petitioner
-- Versus --
The State of Jharkhand and Others Respondent

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :-
For the State :-

7/22.04.2021 This writ petition (criminal) has been taken through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

It has been reported that Jharkhand State Bar Council has resolved to abstain from the Court work amid Covid-19 surge for a week and that is why the lawyers are not appearing today.

In that view of the matter, let this case be listed after three weeks.

(Sanjay Kumar Dwivedi, J)

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